

## NOTICE

In view of the changed situation and keeping in mind the precautionary measures due to COVID-19, IT IS HEREBY NOTIFIED for the information of the Advocates and the parties appearing in-person that, the Hon'ble The Chief Justice has been pleased to nominate the following Hon'ble Judges to hear the matters Physically, at the **Nagpur Bench** w.e.f. **4<sup>th</sup> October 2021 to 31<sup>st</sup> October 2021** :

**On 4 to 8, 11 to 14, 18, 20 to 22, 25 to 29 October 2021**

Sr. No.	Sitting	Assignment	E-mail address
1	The Hon'ble Shri Justice <b>SUNIL B. SHUKRE</b> AND The Hon'ble Shri Justice <b>ANIL S. KILOR</b> <b>Commercial Appellate Division Bench</b>	For admission, hearing and order matters therein: (A) All Civil Writ Petitions. (B) All Public Interest Litigations – Civil, Criminal and Suo Motu.	<a href="mailto:dbcourt1ngp@gmail.com">dbcourt1ngp@gmail.com</a>
2	The Hon'ble Shri Justice <b>A. S. CHANDURKAR</b> AND The Hon'ble Shri. Justice <b>G. A. SANAP</b>	For admission, hearing and order matters therein: (A) All Direct and Indirect Taxes and Customs Applications, References and Appeals. (B) All Letters Patent Appeals. (C) All First Appeals and Family Court Appeals. (D) All Contempt Appeals and Petitions. (E) All other Civil work of the Division Bench not assigned to any other Court.	<a href="mailto:dbcourt2ngp@gmail.com">dbcourt2ngp@gmail.com</a>
3	The Hon'ble Shri Justice <b>V. M. DESHPANDE</b> AND The Hon'ble Shri Justice <b>AMIT B. BORKAR</b>	For admission, hearing and order matters therein: (A) All Criminal Appeals. (B) All Criminal Writ Petitions. (C) All Criminal work of the Division Bench not assigned to any other Court.	<a href="mailto:dbcourt3ngp@gmail.com">dbcourt3ngp@gmail.com</a>
4	The Hon'ble Shri Justice <b>ROHIT B. DEO</b>	For admission, hearing and order matters therein : (A) All Regular Bail Applications. (B) All Criminal Appeals up to the year 2011. (C) All Criminal Revision Applications. (D) All Criminal Writ Petitions. (E) All Criminal Applications u/S. 482 of Cr.P.C.	<a href="mailto:sbcourt2ngp@gmail.com">sbcourt2ngp@gmail.com</a>

5	The Hon'ble Shri. Justice <b>S. M. MODAK</b>	For admission, hearing and order matters therein : (A) All Second Appeals and misc. applications therein. (B) All Appeals against Orders. (C) All Civil work of single bench not assigned to any other Court.	<a href="mailto:sbcourt4ngp@gmail.com">sbcourt4ngp@gmail.com</a>
6	The Hon'ble Shri Justice <b>VINAY JOSHI</b>	For admission, hearing and order matters therein : (A) All Criminal Appeals of the year 2012 and onwards. (B) All Criminal Applications u/S. 407 of Cr.P.C. (C) All Anticipatory Bail Applications. (D) All Criminal matters of Single Bench not assigned to any other Court.	<a href="mailto:sbcourt5ngp@gmail.com">sbcourt5ngp@gmail.com</a>
7	The Hon'ble Shri. Justice <b>A. G. GHAROTE</b>	For admission, hearing and order matters therein : (A) All Civil Writ Petitions of even years. (B) All First Appeals up to the year 2008.	<a href="mailto:sbcourt6ngp@gmail.com">sbcourt6ngp@gmail.com</a>
8	The Hon'ble Shri. Justice <b>N. B. SURYAWANSHI</b>	For admission, hearing and order matters therein : (A) All Civil Writ Petitions of odd years. (B) All Civil Revision Applications.	<a href="mailto:sbcourt7ngp@gmail.com">sbcourt7ngp@gmail.com</a>
9	The Hon'ble Mrs. Justice <b>PUSHPA V. GANEDIWALA</b>	For admission, hearing and order matters therein : (A) All First Appeals of the year 2009 and onward. (B) All Misc. Civil Applications. (except assigned to other Court).	<a href="mailto:sbcourt8ngp@gmail.com">sbcourt8ngp@gmail.com</a>

### **NOTE**

- (1) The Court Time shall be 10.30 a.m. to 1.30 p.m. & 2.30 p.m. to 4.30 p.m.
- (2) The aforesaid assignments shall continue from the date mentioned above subject to aforesaid modifications, and any appropriate modifications upto 31<sup>st</sup> October 2021.
- (3) In the event of non availability of any Court as also in the event of any Court passing order for not placing the matter before any Court, then (Wherever the

standing orders apply) the matters be placed before the Court as per the Standing Orders Notice dated 29<sup>th</sup> June 2021 and subsequent modifications thereto.

(4) Before the courts for which email addresses are notified for praecipes, cases (fresh & pending) will be listed on the basis of Praecipe which be sent at the email address notified as against the respective Courts in the table above. In respect of pending and fresh matters, the Praecipe be forwarded before 2 working days to the proposed date of listing and before 11 a.m. No praecipes received after stipulated time shall be considered except where the urgency is such that the cause of action itself has arisen after the aforesaid time limit and the urgency is justified. If the matter is not listed it be deemed that the circulation is refused.

(5) The Advocates and the Parties appearing in person shall follow COVID appropriate behaviour and the instructions and timeline in the Special Procedure separately notified.

(6) The Advocates and parties-in-person should follow strictly the instructions in the **SOP (Annexure-A)** i.e. SOP for physical hearing published on official website of Bombay High Court.

By Order,

High Court, Appellate Side, Bombay )  
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Date : 24<sup>th</sup> September 2021 )

Sd/-  
(V. R. Kachare)  
Registrar (Judicial-I)